

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 9882- JK (LD) of 2025
DATED: - 12 - 08 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

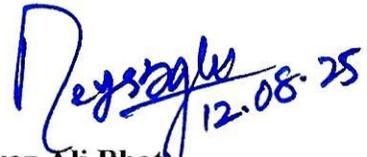
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 12.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 9882- JK (LD) of 2025 dated 12.08.2025.

S No.	Title of the Case	OIC
1	OA No. 954/2022 titled Sheikh Arshad Yousuf and others Vs. UT of J&K and others.	Sh. Kuljit Singh, Dy. SP, UAPA Cell PHQ.
2	SWP No. 379/2019 in TA No. 194/2020 titled Susheel Kumar Vs. State of J&K and others.	Smt. Saba Shawl, Staff Officer to DG Prisons, J&K.
3	Case titled State now UT of J&K v/s Sarabjit Singh and another for the offence under Sections 8/15 of the NDPS Act in FIR No. 317/2022 of Police Station, Udhampur.	Sh. Parladh Kumar, Deputy Superintendent of Police, Headquarters, Udhampur.

Neeraj

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